



HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/ADDL.REG.-HCIND/ 975

Indore, Dated 03rd April, 2014

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,

Captain Hotilal
Military Pensioner,
C/o A-90, Defence Colony,
Agra Cantt (U.P.) 282 001.


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Please refer to your application dated 21/03/2014 (Inwarded on 02/04/2014) registered at our I.D. No.01/2014-15 addressed to the undersigned regarding supply of information under Right to Information Act, 2005 in which you have applied for providing information as to action taken on your applications namely EU-275621065 dated 08/08/2013 (subject- K.R. Malviya, Advocate) and another EU-181935255 dated 05/09/2013 (subject- K.R. Malviya, Advocate), and this is to inform in this regard that this information can not be supplied due to following reasons:-

- I. The High Court of Madhya Pradesh, Indore Bench does not maintain the statistics in the desired pattern and therefore, the information, as prayed, cannot be culled.
- II. The information sought under RTI Act 2005 is required to be very specific and precise, so that, the Authority may conveniently supply the information after ascertaining, if the same may be disclosed under the provisions of Sections 8 and 9 of the RTI Act 2005.

Moreover, your kind attention is invited towards the Circular No. F-11-24/2008/RTI/1-9 Bhopal, dated 17/11/2011 issued by the General Administration Department (Right to Information Cell), Ministry, Govt. of M.P., Bhopal as adopted by the High Court of M.P. vide Endorsement No.C/3469 dated 27/04/2012 whereby the State Public Information Officer is not expected to answer queries which do not in fact exist.

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.


(A.V. MANDLOI)
ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF M.P.,
BENCH AT INDORE